SI.	Year	Allocation *
No.		
1.	2000-2001	130.00
2.	2001-2002	130.00
3.	2002-2003	130.00
4.	2003-2004	130.00
5.	2004-2005	130.00
6.	2005-2006	229.00
7.	2006-2007	229.00
8.	2007-2008	234.00
9.	2008-2009	234.00
10.	2009-2010	200.70

*Allocation indicated above is out of the share of cess on High Speed Diesel (HSD) as per Central Road Fund Act, 2000. In addition, funds were also released to Rajasthan from the money available for the programme out of Plan Assistance, Ioan from the World Bank and NABARD.

Issue of credit cards by private banks

†3525. SHRI PRAKASH JAVADEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that private banks like HDFC, ICICI etc. Do not provide credit cards to the Members of Parliament, Members of State Legislatures and other persons engaged in political activities in the country;

- (b) if so, the details thereof and the reasons therefor; and
- (c) the details of measures being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Reserve Bank of India (RBI) has not issued any instructions to Banks prohibiting them for issuing credit card to any particular category of applicants. However, RBI *vide* its master circular dated July 1, 2009 have advised that banks/NBFCs should ensure prudence while issuing credit cards and independently assess the credit risk while issuing such cards to persons, especially to students and others with no independent financial means. Further, Addon cards, *i.e.*, those that are subsidiary to the principal card may be issued with the clear understanding that the liability will be that of the principal cardholder.

Banks have also been advised that so holding several credit cards enhances the total credit available to any customer, banks/NBFCs should assess the credit limit for a credit cards

[†]Original notice of the question was received in Hindi.

customer regard to the limits enjoyed by the cardholders from the other banks on the basis of self declaration/credit information.

Policy for maritime regulations

3526. SHRI SYED AZEEZ PASHA: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has taken any new initiatives or formulated policies or developed any innovations in either maritime regulations or port management since 1 July, 2009 to 31 January, 2010;

(b) if so, the details thereof and whether any such fresh steps be outlined;

(c) whether it is a fact that Government has received various representations to improve the shipping sector creating employment opportunities for the youth;

(d) what steps would be taken to systematically improve the maritime sector, particularly by centralizing the administration; and

(e) the details of measures proposed in this regard?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) Government has taken various steps in matters relating to maritime regulations and port management and they include:-

- Amendments to the Merchant Shipping Act 1958 are envisaged on ratification of international conventions relating to Wreck Removal, Bunker, Ship Re-cycling, Oil Pollution Preparedness Response and Cooperation HNS 2000 protocol, Limitation of Liability for Maritime Claims etc.
- (ii) Rules for registration of fishing vessels have been amended and gazetted to harmonise registration process across the country.
- (iii) An ordinance has been prepared to facilitate registration all sea going vessels under Merchant Shipping Act.
- (iv) A Web-based centralized port community system to integrate the electronic flow of information between ports and stakeholders is being implemented.

(c) The Directorate General of Shipping closely interacts with the Stakeholders for creation of employment opportunities for the youth. As on date, there are nearly 1,25,000 registered Indian seafarers. The approved intake capacity in pre-sea training courses for officers for the last three years *i.e.* 2007, 2008 and 2009 are 11,899, 12,744 and 13,855 respectively.

(d) and (e) While policy decisions are taken in the Directorate General of Shipping, most of the functions relating to implementation and enforcement has been delegated to Mercantile Marine Departments which are the field implementing agencies of the Directorate General of Shipping or recognised organizations including classification societies such as Indian Register of